

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6870/2023

(Arising out of impugned final judgment and order dated 28-02-2023 in A482 No. 46541/2018 passed by the High Court Of Judicature At Allahabad)

XYZ

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 108237/2023 - EXEMPTION FROM FILING O.T.)

Date : 08-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. K. L. Janjani, AOR
Mr. Anil Kumar Pandey, Adv.
Mr. Kailash J. Kashyap, Adv.
Mr. Sunil Kumar Srivastava, Adv.

For Respondent(s) Mr. Satish Tamta, Sr. Adv.
Mr. Dhruv Tamta, AOR

Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Rajat Singh, AOR
Mr. Ajay Kumar Prajapati, Adv.
Mr. Sarthak Chandra, Adv.
Ms. Ananya Sahu, Adv.
Mr. Deepesh Singh, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

Ms. Swaralipi Deb Roy, Adv.
Mr. Abhigya Kushwah, AOR
Mrs. Sunita Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner prays for and is granted two weeks and no more time to file rejoinder affidavit.

List the matter after two weeks.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

